IN THE SUPREME COURT OF INDIA CIVIL APPELLATE IURISDICTION

<u>Civil Appeal No 6928 of 2021</u> (Arising out of SLP(C) No 3786 of 2016)

Vinod Kumar Bhagat and Ors

.... Appellant(s)

Versus

State of Jammu & Kashmir and Ors

....Respondent(s)

<u>O R D E R</u>

- 1 Leave granted.
- 2 This appeal arises from a judgment of a Division Bench of the High Court of Jammu and Kashmir (at Jammu) dated 27 November 2015.
- The respondents, who are the petitioners before the High Court, qualified at the Jammu and Kashmir Civil Services (Judicial) Examinations 2002 and were appointed as Judicial Magistrates in 2002-03. They were placed higher in the merit list compared to the petitioners. However, the gradation list was prepared by applying the roster for direct recruitment as provided under Rule 5 of the Jammu and Kashmir Reservation Rules, 2005¹. This in effect led to the reserved category petitioners displacing the general category respondents in the gradation list. The third and fourth petitioners were promoted as Sub-Judge on the basis of their placement in the gradation list. A Writ Petition was filed seeking to quash the gradation list of Judicial Magistrates and for a direction to

prepare the gradation list, based on merit. The contention of the respondents before the High Court was that Rule 5 of the 2005 Rules will be applicable only for direct recruitment and not for determination of inter se seniority for the purpose of promotion. For this purpose, reference was also made to Rule 31 of the 2005 Rules and Rule 24 of the Jammu and Kashmir (Classification, Control & Appeal) Rules 1956.

- While disposing of the writ petition filed before the High Court, the Division Bench relied upon its earlier decision in Ashok Kumar and Others v State of J&K and Others (SLP No 1290/2014 along with connected matters). For convenience of reference, the finding of the High Court, on this aspect, is extracted below:
 - "16. The issue raised in the present petition squarely falls within the judgment rendered by the Division Bench in Ashok Kumar Sharma's case. Though petitioners do not assail the Gradation List and the consequent promotion order on the ground that these are not constitutionally permissible and therefore ultra vires Constitution yet the law laid down in Indra Sawhney's case and relied upon in Ashok Sharma's case cannot go unnoticed, while dealing with present case as it touches constitutionally of the Reservation Rules whereupon the impugned Gradation List is based and therefore, validity of the High Court orders promoting private respondents on the basis of this placement in Gradation List. The Gradation List in question and promotion orders made on the basis thereof, in favour of private respondents, in implementation of reservation policy, are therefore, liable to be set aside on this ground alone. The conclusion so drawn, ordinarily, would clinches the matter. However, it would be, if not necessary, but appropriate to deal with the issues, other that constitutionality of Reservation in promotion scheme, raised in the petition."
- 5 Having come to the conclusion that the earlier decision in **Ashok Kumar's case** would govern the proceedings, the High Court dealt with other issues, other than the constitutionality of reservation in promotion in the then State of Jammu and Kashmir. Eventually, by its judgment, the High Court held that there was merit in the challenge to the gradation list dated 1 June 2010 issued by the High

Court and to the promotions granted to the post of Civil Judge (Senior Division) on the basis of the placement in the gradation list. The operative directions of the High Court are contained in paragraphs 25 and 26 of the judgment, which are extracted below:

- "25 For the reasons discussed above, we find merit in challenge to Gradation List dated 01.06.2010 issued by respondent No. 2 as also order promoting respondents 3 and 4 as Civil Judge (Senior Division) on the basis of their placement in the Gradation List. Challenge to such other orders passed on the basis of the impugned Gradation List, allowing the private respondents, belonging to different Reserved Categories to steal march over the petitioners, is also to succeed. We are told that Petitioners 1 to 10 stand already promoted as Civil Judges (Senior Division) and so are respondents 3 to 12 and 14 and 15. The interest of petitioners 1 to 10 is, therefore, restricted to their placement at appropriate place in the seniority list of Civil Judges (Senior Division) maintained by respondent No. 2.
- 26. Petitioners 11 to 16 and Mis Mir Afroz (on deputation) Abdul Qayoom Mir and Manzoor Ahmad Zargar figuring at S.No. 19 to 27 in order of merit in the Merit List rank senior to respondents 4, 5, 7 to 12 at S. Nos. 32, 37, 31, 33, 34, 41, 38, 30 in the Merit List, and already promoted as Civil Judges (Senior Division) vide different High Court Orders including High Court order No. 252 dated 04.07.2015. Petitioners 11 to 16 and M/s. Mir Afroz (on deputation) Abdul Qayoom Mir and Manzoor Ahmad Zargar, therefore, had a right to be considered for promotions as Civil Judges (Senior Division) ahead of respondents 4, 5, 7 to 12. The respondent No. 2 by ignoring petitioners claim and failure to accord consideration infringed to their claim has their fundamental rights guaranteed under Article 16 of the Constitution. However, M/s. Mir Afroz (on deputation) Abdul Qayoom Mir and Manzoor Ahmad Zargar, have not joined as petitioners in present petition. Petitioners have not questioned the orders whereby private respondents 4, 5, 7 to 12 were promoted including High Court order No. 252 dated 04.07.2015. Respondents 4, 5, 7 to 12 presumably have been working as Civil Subordinate Judges, Senior Division for guite sometime. We do not have definite information about the posts of Civil Judges (Senior Division) lying vacant as on date so as to examine whether petitioners 11 to 16 and M/s. Mir Afroz (on deputation) Abdul Qayoom Mir and Manzoor Ahmad Zargar, directed to be considered for promotion as Civil Judges (Senior Division) against such post without disturbing respondents 4, 5, 7 to 12 and thereafter

placed in the seniority list of Civil Judges (Senior Division) to be prepared by respondent No. 2 strictly in accordance with merit. We, therefore, refrain from setting aside the orders whereby respondents 4, 5, 7 to 12 have been promoted as Civil Judges (Senior Division). We direct respondent No. 2 to undertake an exercise to find out whether any posts of Civil Judge (Senior Division) are lying vacant as on date so that consideration is accorded to petitioners promotion against available posts. Let such exercise be completed with three months from today. In the event, no such post (s) is/ are found lying vacant or less than the posts required to consider petitioners 11 to 16 are lying vacant, the order (s) whereby respondents 4, 5, 7 to 12 have been promoted as Civil Judges (Senior Division), to the extent necessary to accord consideration to petitioners 11 to 16, shall stand set aside on expiry of three months from today and consideration accorded to promotion petitioners' against the available the vacancies. On completion of the exercise either way respondent No. 2 shall reframe and notify the seniority list in accordance with merit."

- 6 At the outset, we must note that Mr Gaurav Pachnanda, Senior Counsel appearing on behalf of the High Court has stated that the High Court accepts the correctness of the judgment of the Division Bench insofar as it found infirmities in the gradation list, independent of the observations in paragraph 16.
- 7 Mr A Mariarputham, Senior Counsel, has appeared on behalf of the appellants and Mr Sanjay Hegde, Senior Counsel, has appeared on behalf of the respondents who were the original petitioners before the High Court.
- 8 Mr Sanjay Hegde has submitted that there was no occasion for the High Court to consider the subject matter of the challenge raised before the High Court by applying the ratio in **Ashok Kumar's case**, since this did not form the scope of the challenge at all. Learned Counsel urged that this aspect did not form the subject matter of the petition or of the submissions.
- 9 The High Court had observed that the ratio in **Ashok Kumar's case** would be sufficient to settle the principle issue raised. The reference to the decision in Ashok Kumar Sharma's case was wholly unnecessary since no submission was

urged on the basis of that decision by the petitioners before the High court. However, the High Court also undertook an analysis of the validity of the gradation list independent of the ratio in Ashok Kumar's case. However, the decision of the High Court seems to intertwine the reasoning on both aspects. Without commenting on the merits of the independent grounds on which the gradation list has been faulted, we are of the considered view that it would be appropriate to remand the matter back to the High Court. It was not necessary for the High Court or, for that matter, appropriate to rely upon the decision in Ashok Kumar's case, since such a ground was not urged either in the writ proceedings or in the course of the submissions by the petitioners before the High Court. Consequently and for the above reasons, we are of the view that it would be appropriate to set aside the impugned judgment and order of the High Court and to remit the proceedings to the High Court for determination afresh. We clarify that the grounds which have weighed in paragraph 16 of the impugned judgment, are not sought to be raised by the respondents - original petitioners before the High Court.

- 10 The main issue in the writ proceedings before the High Court is whether the seniority for the purpose of the gradation list can be founded on the basis of roster points and this issue would depend upon the view which is taken by the High Court on the legal position. As noted above, Mr Gaurav Pachnanda, learned senior counsel has stated that the High Court has accepted the view that the gradation list is invalid. The High Court on its Administrative side is not precluded from taking a considered decision on this aspect of the matter.
- 11 Consequently, the impugned judgment and order of the High Court dated 27 November 2015 is set aside. The writ petition is restored to the file of the High Court for a decision afresh. Having regard to the pendency of the proceedings, we would request the High Court to dispose of the petition, on remand,

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preferably within a period of two months from the date of receipt of a certified copy of this order. In the meantime, pending the decision of the High Court, it would be appropriate if consequential directions on the basis of the gradation list for the batch of 2003 are held in abeyance so as to abide by the final result of the proceedings before the High Court. The High Court is at liberty on the administrative side to take a decision in the meantime.

- 12 The appeal is accordingly disposed of in the above terms
- 13 Pending application, if any, stands disposed of.

.....J. [Dr Dhananjaya Y Chandrachud]

.....J. [Surya Kant]

.....J. [Vikram Nath]

New Delhi; November 17, 2021 -S- COURT NO.4

SECTION XVI-A

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.26261-26266/2014

(Arising out of impugned final judgment and order dated 20-05-2014 in RP No. 6/2013 20-05-2014 in RP No. 7/2013 20-05-2014 in RP No. 13/2013 26-12-2012 in LPA No. 217/2007 20-05-2014 in RP No. 18/2013 26-12-2012 in LPA No. 212/2007 20-05-2014 in LPA No. 217/2007 20-05-2014 in LPA No. 212/2007 passed by the High Court of Jammu & Kashmir and Ladakh at Srinagar)

ASGAR ALI

Petitioner(s)

VERSUS

Respondent(s)

(WITH IA NO. 88572/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 32820/2015 (XVI-A)

THE STATE OF JAMMU AND KASHMIR & ORS.

(WITH IA NO. 3622/2019 - INTERVENTION APPLICATION, IA NO. 88564/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO. 93521/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 22909/2014 (XVI-A)

SLP(C) No. 8489/2016 (XVI-A)

(WITH IA NO. 93496/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 34488-34489/2015 (XVI-A) (WITH IA NO. 91599/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 93468/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 3786/2016 (XVI-A)

(WITH IA NO. 28913/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA NO. 37558/2021 - EARLY HEARING APPLICATION, IA NO. 93569/2019 -PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO. 88568/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO. 28919/2021 - VACATING STAY)

Date : 17-11-2021 These petitions were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE VIKRAM NATH For Petitioner(s) Mr. A. K. Ganguli, Sr. Adv. Mr. A. Mariarputham, Sr. Adv. Mr. C. Azad, Adv. Mr. Avneesh Arputham, AOR Ms. Anuradha Arputham, Adv. M/S. Arputham Aruna And Co, AOR For Respondent(s) Mr. Tushar Mehta, SG Ms. Madhavi Divan, ASG Mr. Rajat Nair, Adv. Mr. Devashish Bharukha, Adv. Mr. Ankur Talwar, Adv. Ms. Shashi Juneja, Adv. Mr. Satyajeet Kumar, AOR Mr. Tushar Mehta, SG Ms. Taruna Ardhendumauli Prasad, AOR Ms. Kanu Agrawal, Adv. Mr. Aditya Manubarwala, Adv. Mr. Parth Awasthi, Adv. Mr. Gaurav Pachnanda, Sr. Adv. Ms. Avni Sharma, Adv. Ms. Manisha Ambwani, AOR Mr. V. Giri, Sr. Adv. Mr. Anupam Raina, AOR Ms. Suveni Bhagat, Adv. Mr. Sunando Raha, Adv. Mr. V. Giri, Sr. Adv. Ms. Suveni Bhagat, Adv. Mr. Deepak Goel, AOR Mr. Sanjay R Hegde, Sr. Adv. Mr. Rutwik Panda, AOR Ms. Nikhar Berry, Adv. Ms. Anshu Malik, Adv. Mr. Arjun Krishnan, AOR Ms. Prerna Mehta, AOR Mr. Ram Sankar, Adv. Ms. Sujatha Bagadhi, Adv. Ms. G. Chitrakala, Adv. Mr. G. Jai Singh, Adv.

	Mr. Aniv Veda Sharma, Adv.
	Mr. R. V. Kameshwaran, AOR
	Mr. Gopal Balwant Sathe, AOR
	Mr. Amit Arora, Adv.
	Mr. Mohd. Asif Ali, Adv.
	Mr. Ajay Kumar, Adv.
	Ms. Richa Pandey, Adv.
	Mr. B.L. Shivhare, Adv.
	Mr. Yusuf, AOR
	Mr. B. Krishna Prasad, AOR
Intervenor	Ms. Astha Sharma, AOR
	Ms. Mantika Haryani, Adv.
	Mr. Sahil Tagotra, Adv.
	Mr. Arjun Krishnan, AOR
	Mr. Kaustav Som, Adv.
UPON hearing	the counsel the Court made the following

O R D E R

<u>SLP(C) Nos.26261-26266/2014, SLP(C) No. 32820/2015, SLP(C) No.</u> 22909/2014, SLP(C) No. 8489/2016 and SLP(C) No. 34488-34489/2015

The principle issue in this batch of cases is whether consequential seniority for the SC/ST category candidates for reservation in promotion as provided by Article 16(4-A) of the Indian Constitution, introduced by the Constitution (85th Amendment) Act 2001, would be applicable to the then State of Jammu and Kashmir in view of the provisions of Article 370. During the pendency of the Special Leave Petitions, the President notified Constitution Order 272 of 2019 and Constitution Order 273 of 2019 which in *effect* applied all provisions of the Constitution (as amended from time to time) to the State of Jammu and Kashmir. The Constitutional validity of the Constitutional orders 272 of 2019 and 273 of 2019 is pending before a Constitution Bench. By its order reported in **Dr Shah Faesal and Others** v **Union of India and Another**², the Constitutional orders

to a larger Bench. The validity of some of the observations of the High Court in the judgment under appeal would depend upon the assessment by the Constitution Bench on the issues involved.

- 2 In this view of the matter, we are of the considered view that it would be appropriate for the three-Judge Bench to await the decision of the Constitution Bench in the pending proceedings arising out of Writ Petition (C) No 1099 of 2019 and companion matters, referred to in the order noted above.
- 3 The Registry is accordingly directed to notify this batch of matters after the decision of the Constitution Bench.

SLP(C) No 3786 of 2016)

- 1 Leave granted.
- 2 The appeal is disposed of in terms of the signed reportable order.
- 2 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I) AR-CUM-PS (Signed reportable order is placed on the file) (SAM SUBHAG SINGH) COURT MASTER